

course and our agencies are competent enough to look into all the aspects and conduct an enquiry. Therefore, the question of any outside agency does not arise naturally.

श्री मन्त्री राम बाबड़ी (हिस्सार) : कभी ऐसा होता है, क्या ? हमारे देश में दूसरा कैसे करेगा ?

श्री खुशबू अलम खां : इस में टेंस होने का कोई मतलब नहीं है । हब इसकी इजाजत नहीं दे सकते ।

14.22 hrs.

MATTERS UNDER RULE 377

- (i) Need for starting work on Sadariadih Colliery either, by B.C.C.L. or workers' Cooperative Society or by any legal agency

SHRI R.L.P. VERMA (Kodarma) : Before nationalization of coal industry Sadariadih Colliery (P.S. Baghmara, Dhanbad) was being worked privately. After 1973 all non-cooking coal mines were nationalized. The workmen of Sadariadih Colliery approached the custodian of Madhuban sub-area to take over the charge who assured them that he would look into the matter. In 1975 the private owner filed a title suit No. 28 in the Court of IIInd Sub-Judge, Dhanbad who restrained the State of Bihar and Union of India and also their agent or representatives from interfering with the working of the said colliery. Thereafter the colliery was being worked privately by virtue of various court orders and entire coal sale records were maintained by the B.C.C.L.

In January 1980 the B.C.C.L. took over with the assurance that the workers will become the employees of B.C.C.L. The pithead coal was lifted by B.C.C.L. but workmen were not paid their wages etc. of Rs. 3 lakh 50 thousand. In

December, 1980 B.C.C.L. installed pumps and started mining operation with other workers depriving the genuine workmen. Hence the workmen protested B.C.C.L. stopped mining operation.

After direction from the Supreme Court the affected workmen approached the Central Government through its various representatives like ALC (C), R.L.C. (C), CLC (C) who recommended the case for consideration to the Central Government but no decision has been taken as yet. Colliery Karamchari Sangh has claimed the payment of wages etc. from April 1980 till date. Several starvation deaths of the families and relatives of the workmen have occurred. Under such explosive situation, I request the Hon'ble Prime Minister and Energy Minister to start the working through these 5000 workers either by B.C.C.L. or by workers cooperative society or any legal agency to save them from starvation.

- (ii) Demand for a direct air service between Goa and Kuwait

SHRI EDUARDO FALEIRO (Mormugao) : Emigrants from Goa in the gulf countries have for quite some time been demanding a direct Air India flight from Kuwait to Goa. There are about 50,000 emigrants from Goa in the gulf countries and when they come home many of them get stranded at Bombay airport since Indian Airlines cannot give confirmed tickets for Goa at the time of their departure for the gulf countries. They have, therefore, been demanding for quite some time a direct air service, linking Goa with Kuwait and Dubai. It may be recalled that all other States with sizeable emigrants population to the gulf countries are linked to those countries by direct Air India service, Trivandrum, for instance, is linked to Dubai, Abu Dhabi, Kuwait, Sharjah and Dharan. I, therefore, urge Government to consider the demand for a direct air service between Goa and Kuwait/Dubai sympathetically so that Air India may start this flight at the earliest.